RULES COMMITTEE

Ţ

(TENTH LOK SABHA)

THIRD REPORT

[Laid on the Table on March 29, 1993]

District by Let Sebha on March 29, 1983]



328.3658 LOK SABHA SECRETARIAT NEW DELHI
N 1.3. 4 March, 1993/Chaitra, 1915 (Saka)

CONTENTS

		PAGE
1.	PERSONNEL OF THE RULES COMMITTEE	(m)
2.	REPORT	1
3.	APPENDIX I - Amendments to the recommendations of the Rules Committee contained in their Second Report (Tenth Lok Sabha)	3
4.	APPENDIX II - Amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition) as finally recommended by the Rules Committee	5

PARLIAMENT MBAAR

CONTRA CANTA PUBLICANOMI

AND NO HOUSE STATE

COMMENT OF THE STATE OF THE STAT

N1.3; 4

PERSONNEL OF THE RULES COMMITTEE

(1991-92)

Shri Shivraj V. Patil - Chairman

- 2. Shri Abdul Ghafoor
- 3. Shri Pawan Kumar Bansal
- 4. Shrimati Basava Rajeswari
- 5. Shri Nirmal Kanti Chatterjee
- 6. Shri Murli Deora
- 7. Shri Sharad Dighe
- 8. Shri Jagat Veer Singh Drona
- 9. Shri Kadambur M.R. Janardhanan
- 10. Shri P.R. Kumaramangalam
- 11. Shri Rasheed Masood
- 12. Shri Janardan Prasad Misra
- 13. Shri Raj Narain
- 14. Shri M.G. Reddy
- 15. Shri P.M. Sayeed

SECRETARIAT

Shri C.K. Jain – Secretary-General
Shri G.L. Batra – Additional Secretary
Shri S.C. Gupta – Joint Secretary
Shri R.K. Chatterjee – Deputy Secretary

THIRD REPORT OF THE RULES COMMITTEE (Tenth Lok Sabha)

The Second Report of the Rules Committee regarding departmentally related Standing Committees was laid on the Table of the House on 19 March, 1993. Several members gave notices of amendments to the report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha. The Committee considered these amendments at their sitting held on 26 March, 1993.

- 2. Sarvashri Anil Basu, Basudeb Acharia, Amal Datta, Ram Vilas Paswan, Lokanath Choudhury, George Fernandes, Ajoy Mukhopadhyay, Bhogendra Jha, Bhupinder Singh Hooda, Smt. Malini Bhattacharya and Smt. Geeta Mukherjee, who had given notices of amendments, were invited to present their views on the amendments.
- 3. After hearing the views of the invitees and the members of the Committee and considering all aspects in regard to the amendments suggested by members, the Committee embody their decisions in this their Third Report which the Committee authorise to be laid on the Table of the House.
- 4. The Committee agree with the suggestions that there should be seventeen departmentally related Standing Committees instead of fifteen Committees. A separate Committee should be set up for the Ministries of Labour and Welfare. Further, the Ministries of Commerce and Industry be placed under two separate Committees.
- 5. The Committee also agree to certain further amendments in rules 331C, 331D and 331G and the Fifth Schedule, as shown in Appendix I.

6. The Committee, therefore, recommend that the draft rules appended to their Second Report be amended as shown in Appendix I and incorporated in the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition). The draft rules as finally recommended by the Rules Committee are given in Appendix II.

New Delhi; 27 March, 1993.

SHIVRAJ V. PATIL Chairman Rules Committee

APPENDIX I

(See para 5 of the Report)

Amendments to the recommendations of the Rules Committee contained in their Second Report (Tenth Lok Sabha)

1. For the proposed rule 331C, substitute the following:-

"331C. (1) There shall be departmentally related Standing Committees of the Houses (to be called the Standing Committees).

Departmentally related Standing Committees

(2) The Ministries/Departments covered under the jurisdiction of each of the Standing Committees shall be as specified in the Fifth Schedule:

Provided that the Chairman, Rajya Sabha and the Speaker may alter the said Schedule from time to time in consultation with each other.

- In the proposed rule 331D, in sub-rule (3), omit the words "Five" and "ten".
- In the proposed rule 331G, in clause (d), for "Houses", substitute "House".
- 4. For the proposed Fifth Schedule, substitute the following:-

*FIFTH SCHEDULE (See rule 331C)

Ministries/Departments under the jurisdiction of the Standing Committees

SI.	No. Name of the Committee		Ministries/Departments	
Part I				
1.	Committee on Commerce	(1) (2)	Commerce Textiles	
2.	Committee on Home Affairs	(1) (2) (3)	Home Affairs Law, Justice & Company Affairs Personnel, Public Grievances & Pensions	
3.	Committee on Human Resource Development	(1) (2)	Human Resource Develop- ment Health and Family Welfare	
4 .	Committee on Industry	(1) (2) (3)	Industry Steel Mines	

SI.	No. Name of the Committees	Ministries/Departments	
5.	Committee on Science & Technology, Environment & Forests	 Science & Technology Electronics Space Ocean Development Biotechnology Environment & Forests 	
6.	Committee on Transport & Tourism	(1) Civil Aviation(2) Surface Transport(3) Tourism	
	Part II		
7.	Committee on Agriculture	(1) Agriculture(2) Water Resources(3) Food Processing	
8.	Committee on Communications	(1) Information & Broadcasting(2) Communications	
9.	Committee on Defence	Defence	
10.	Committee on Energy	 (1) Coal (2) Non-Conventional Energy Sources (3) Power (4) Atomic Energy 	
11.	Committee on External Affairs	External Affairs	
12.	Committee on Finanœ	(1) Finance(2) Planning(3) Programme Implementation	
13.	Committee on Food, Civil Supplies and Public Distribution	(1) Food(2) Civil Supplies, ConsumerAffairs & Public Distribution	
14.	Committee on Labour and Welfare	(1) Labour(2) Welfare	
15.	Committee on Petroleum & Chemicals	(1) Petroleum & Natural Gas(2) Chemicals & Petrochemicals(3) Fertilisers	
16.	Committee on Railways	Railways	
17.	Committee on Urban and Rural Development	(1) Urban Development(2) Rural Development*.	

APPENDIX II

(See para 6 of the Report)

Amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition) as finally recommended by the Rules Committee

1. FOR Rules 331C, 331D, 331E, 331F, 331G and 331H of the Rules of Procedure and Conduct of Business in Lok Sabha, the following shall be substituted, namely:—

Substitution of rules 331C, etc.

"Departmentally related Standing Committees

331C. (1) There shall be departmentally related Standing Committees of the Houses (to be called the Standing Committees).

Departmentally related Standing Committees

(2) The Ministries/Departments covered under the jurisdiction of each of the Standing Committees shall be as specified in the Fifth Schedule:

Provided that the Chairman, Rajya Sabha and the Speaker may alter the said Schedule from time to time in consultation, with each other.

331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 45 members, 30 members to be nominated by the Speaker from amongst the members of Lok Sabha and 15 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.

Constitution.

- (2) A Minister shall not be nominated as a member of the Committee, and if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.
- (3) The Chairmen of Committees as specified in Part I of Fifth Schedule shall be appointed by the Chairman, Rajya Sabha and Chairmen of Committees as specified in Part II of the Schedule shall be appointed by the Speaker, from amongst the members of the Committees
- (4) The term of office of the members of the Committees shall not exceed one year.

Functions.

- 331E. (1) The functions of each of the Standing Committees shall be—
- (a) to consider the Demands for Grants of the concerned Ministries/Departments and make a report on the same to the Houses. The report shall not suggest anything of the nature of cut motions;
- (b) to examine such Bills pertaining to the concerned Ministries/Departments as are referred to the Committee by the Chairman, Rajya Sabha or the Speaker, as the case may be, and make report thereon;
- (c) to consider annual reports of Ministries/ Departments and make reports thereon;
- (d) to consider national basic long term policy documents presented to the Houses, if referred to the Committee by the Chairman, Rajya Sabha or the Speaker, as the case may be, and make reports thereon.
- (2) The Standing Committees shall not consider the matters of day to day administration of the concerned Ministries/ Departments.

Applicability of provisions relating to tunctions.

331F. Each of the functions of these Committees as provided in clauses (a) to (d) of sub-rule (1) of rule 331E shall be applicable to the Committees from the date as may be notified by the Chairman, Rajya Sabha and the Speaker in respect of applicability of a particular function.

Procedure relating to Demands for Grants.

331G. The following procedure shall be followed by each of the Standing Committees in their consideration of the Demands for Grants and making a report thereon to the Houses:—

- (a) after the general discussion on the Budget in the Houses is over, the Houses shall be adjourned for a fixed period;
- (b) the Committees shall consider the Demands for Grants of the concerned Ministries during the aforesaid period;
- (c) the Committees shall make their report within the period and shall not ask for more time;

- (d) the Demands for Grants shall be considered by the House in the light of the reports of the Committees; and
- (e) there shall be a separate report on the Demands for Grants of each Ministry.

331H The following procedure shall be followed by each of the Standing Committees in examining the Bills and making report thereon:--

Procedure relating to Bills.

- (a) the Committee shall consider the general principles and clauses of the Bills referred to them and make report thereon;
- (b) the Committee shall consider only such bills introduced in either of the Houses as are referred to them by the Chairman. Raiva Sabha or the Speaker. as the case may be; and
- (c) the Committee shall make report on the Bills in the given time.
- 3311. (1) The Reports of the Committees shall be based on broad consensus.

Reports of the Committee.

- A Member of a Standing Committee may give note of dissent on the report of the Committee.
- The note of dissent shall be presented to the (3) Houses along with the report.
- 331J. Except for matters for which special provision is made in the rules relating to the Standing Committees, the general rules applicable to other Parliamentary Committees in Rajya Sabha shall apply mutatis mutandis to the Standing Committees specified in Part I of the Fifth Schedule and the general rules applicable to other Parliamentary Committees in Lok Sabha shall apply to Standing Committees as specified in Part II of the Schedule

Applicability of general rules.

331K. The Standing Committees shall not work in any other place except the precincts of Parliament House. otherwise specifically permitted by the Chairman, Rajya Sabha or the Speaker, as the case may be.

Venue of sittings.

331L. The Committee may avail of the expert opinion or the Power to have public opinion to make the report.

expert opinion.

Matters not to

331M. The Standing Committees shall not generally consider be considered. the matters which are considered by the other Parliamentary Committees.

Reports to have persuasive value.

331N. The reports of the Standing Committees shall have persuasive value and shall be treated as considered advice given by the Committees."

Insertion of Fifth Schedule.

2. After the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha the following Schedule shall be inserted, namely:-

*FIFTH SCHEDULE (See rule 331C)

Ministries/Departments under the jurisdiction of the Standing Committees

SI.	No. Name of the Committee	Ministries/Departments		
	Part 1			
1.	Committee on Commerce	(1) Commerce		
		(2) Textiles		
2.	Committee on Home Affairs	(1) Home Affairs		
		(2) Law, Justice & Company Affairs		
		(3) Personnel, Public		
		Grievances & Pensions		
3.	Committee on Human	(1) Human Resource		
	Resource Development	Development		
		(2) Health and Family Welfare		
4.	Committee on Industry	(1) Industry		
		(2) Steel		
		(3) Mines		
5 .	Committee on Science	(1) Science & Technology		
	& Technology,	(2) Electronics		
	Environment &	(3) Space		
	Forests	(4) Ocean Development		
		(5) Biotechnology		
		(6) Environment & Forests		
6.	Committee on Transport &	(1) Civil Aviation		
	Tourism	(2) Surface Transport		
		(3) Tourism		

SI.	No. Name of the Committee	Ministries/Departments			
	Part II				
7.	. Committee on Agriculture	(1) Agriculture(2) Water Resources(3) Food Processing			
8.	Committee on Communications	(1) Information & Broadcasting(2) Communications			
9.	Committee on Defence	Defence			
10.	Committee on Energy	 (1) Coal (2) Non-conventional Energy Sources (3) Power (4) Atomic Energy 			
11.	. Committee on External Affairs	External Affairs			
12.	. Committee on Finance	(1) Finance(2) Planning(3) Programme Implementation			
13.	Committee on Food, Civil Supplies and Public Distribution	(1) Food(2) Civil Supplies, Consumer Affairs & Public Distribution			
14.	. Committee on Labour and Welfare	(1) Labour (2) Welfare			
15.	Committee on Petroleum & Chemicals	 (1) Petroleum & Natural Gas (2) Chemicals & Petrochemicals (3) Fertilizers 			
16.	Committee on Railways	Railways			
17.	Committee on Urban and Rural Development	(1) Urban Development(2) Rural Development			